

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 652 of 2020

IN THE MATTER OF:

Mr. Indrani Brahmachari

...Appellant

Versus

Mr. Chandra Prakash & Ors.

...Respondents

Present:

For Appellant: Mr. S. Chatterjee and Mr. Khyati Duparr, Advocates.

For Respondent: Mr. Sanyam Saxena, Advocate for R-1.

Mr. Avi Tondon, Advocate for R-2.

O R D E R
(Virtual Mode)

09.09.2020 The Respondent Nos. 2 and 3 may file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file in advance brief Written-Submissions not more than three pages.

The Interim Order to continue in the meanwhile.

List the Appeal 'For Admission (After Notice)' on **01st October, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)